

State Vs. Ashwani Tomar  
FIR No. RC-17(A) 2018-DLI  
PS CBI

04.06.2020

Present: Sh. Jai Hind Patel, Ld. APP for CBI alongwith IO.  
Ms. Pooja Chauhan, counsel for accused/applicant.

In view of the prevailing pandemic of COVID-19 as per the directions of Hon'ble High Court and Ld. District & Sessions judge, Rouse Avenue District Courts, the application of applicant/accused is being heard through video conferencing using CISCO-WEBEX App from my own residence. The link has been sent by the Court Official deputed by Ld. District & Sessions Judge.

This is an application for furnishing bail bonds. The scanned copy of bail bonds is annexed to the application.

It is informed by CBI that new IO has been appointed.

It is stated that Sh. Ajay Singh Shekhawat, the then Ld. CMM, had granted bail and directed that the bonds be furnished

Copy of bail order filed by the counsel is illegible/ incomplete and even otherwise not a certified copy. Therefore, IO would have to verify the bail order as well, considering that the record is not accessible (The Ahlmad in the court of the undersigned has informed that his sister-in-law living in the same building has tested positive for Covid-19. In these circumstances, Ahlmad cannot be asked to visit the court complex).

Therefore, it is directed that the IO shall receive the bail bonds in original, verify the same as well as bail order and thereafter submit his report to this court through e-mail on 09.06.2020. IO shall retain the bail bonds and file the same when the court resumes normal functioning.

List on 09.06.2020.

Harjyot Singh Bhalla  
Duty MM/CMM/RADC/New Delhi  
04.06.2020